

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 207
IB-937/ND/2020

IN THE MATTER OF:
M/s. Volkswagen Finance Pvt. Ltd.

...PETITIONER

Vs.

SMT. Pawan Kapoor

...RESPONDENT

Section
Under Section 95(1) of IBC

Order delivered on 09.10.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :

For the Respondent/ Corporate-debtor :Ms. Ranajna Roy Gawai, Ms.
Vasudha Sen, Ms. Ananya Chug,
Adv.

ORDER

Heard the submissions made by the counsel for the petitioner and the petitioner's application is not accompanied by the notice in the prescribed form under **Rule 7 Form "B" of the Insolvency and Bankruptcy (Application to the Adjudicating Authority for Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Rules, 2019**. Therefore the petition is dismissed.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member(J)

(Anjula)